

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**L.P.A. No. 133 of 2019**

Kanhaiya Yadav ... .. Appellant

Versus

M/s. Bharat Coking Coal Ltd and others ... .. Respondents

-----  
**CORAM: HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

-----  
For the Appellant: Ms. Mahua Palit, Advocate  
For the Respondents: Mr. Indrajit Sinha, Advocate  
-----

**Oral Order**  
**05/Dated: 10.09.2020**

Though an adjournment has been sought in this case, but this appeal has been posted only for the purpose of removal of defects.

Accordingly, we direct the appellant to remove the defects pointed out by the Office within four weeks.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**